

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 321
IA-169/2024,
In
IB-408(ND)/2022

IN THE MATTER OF:

M/s. Ram Ratan Jagat.	Petitioner/Applicant
Vs.		
Dharitrimaa Urja Pvt Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP	:	Ms. Nibruti Samal
For X Management	:	Mr. Raghav Marwah Adv.

ORDER

Due to paucity of time, the matter is adjourned to **06.08.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik